

[17 August, 2006]

RAJYA SABHA

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) to (d) At present there is no comprehensive statute on regulation of broadcasting services. The Ministry of Information and Broadcasting is considering a proposed Broadcasting Service Regulation Bill. A consultation paper along with the draft of the proposed Broadcasting Services Regulation Bill, 2006 giving the details have been posted on the Ministry's website *www.mib.nic.in* for inviting comments by 11th September, 2006 from the general public including various stakeholders.

Use of electronic media

2164. SHRI VIJAYKUMAR RUPANI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is fact that Doordarshan is commissioning serial on "use of electronic media for social change and empowerment on the State of Gujarat";

(b) if so, the producer selected for this serial;

(c) the procedure followed for selecting the producer;

(d) whether the established procedure of Doordarshan has been followed;

(e) the terms and conditions of the agreement with the producer; and

(f) whether Doordarshan is aware about the criminal charges against the selected producer?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYARANJAN DASMUNSI): (a) Yes, Sir. The Planning Commission has approved a project namely, "use of electronic media for social change and empowerment on the State of Gujarat". However, Planning Commission has since decided to drop this project.

(b) to (f) Do not arise.

Inspection of equipment of media companies

2165. SHRI AMAR SINGH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state: